

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Miscellaneous Jurisdiction)

A. B. A. No. 478 of 2020

1.Malka Khaton, W/o Md. Intfak

2.Intekhab, @ Md. Intfak, S/o Md. Jamas Shekh

... .. Petitioner(s)

Versus

The State of Jharkhand

.. Opp. Party

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through – Video Conferencing)

.....
For the Petitioner(s) : Mr. Abhay Kishore, Advocate.

For the State : Ms. Nikki Sinha, A.P.P.

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05 / 11.09.2020. Perused the report submitted by the Superintendent of Police, Giridih.

It appears that petitioner no.1, Malka Khaton, W/o Md. Intfak and petitioner no.2, Intekhab, @ Md. Intfak, S/o Md. Jamas Shekh both have been chargesheeted by the police vide Final Form No.31 of 2020 dated 31.01.2020, as such, police has not taken any action against both the petitioners.

Accordingly, the instant anticipatory bail application stands disposed of.

Let the name of Ms. Nikki Sinha, Additional Public Prosecutor be reflected in the cause-list in place of Ms. Amrita Kumari, Additional Public Prosecutor.

(Kailash Prasad Deo, J.)